



Jharkhand State Pollution Control Board

Regional Office-Cum-Laboratory, Dumka- 814101

Ph: 06434-230203, www.jspcb.org

Ref. No. 1229

Dated---27/8/2019

From

**Ravindra Prasad
Regional Officer**

To,

**The Member Secretary,
Jharkhand State Pollution Control Board,
Ranchi**

Sub:- Inspection of crusher plant in and around Choti Bhagamari, Ambadih. Motijharna and Kalyani in District Sahebganj, Jharkhand & to furnish a report as per Hon'ble NGT order dated 23.05.2019 in O.A. No.373/2019-Regarding

Ref no.- HQ Letter no. B-590 Dated- 13.06.2019

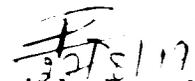
Sir,

With reference to above please find enclosed herewith inspection report along with all the details enclosed as per direction.

This is for information & necessary action.

Yours faithfully,

Encl - As above


(Ravindra Prasad)
Regional Officer

As per the order of N.G.T New Delhi O.A No:373/2019 a joint inspection has been made on 18.06.2019 under the chairmanship of Deputy Commissioner Sahibganj with Police Superintendent , Ravindra Prasad Regional Officer J.S.P.C.B, Dumka, Circle Officer Taljhari, Sri. Bibhuti Kumar District Mining Officer Sahibganj.

Joint inspection Report

In connection of crushers:

1. That Jharkhand State Pollution Control board has given consent to operate (CTO) till 30.09.2020. to M/S Prakash Chandra yadav , prop. Prakash Chandra yadav to operate stone crusher over the land of Mauza Gudwa (sakrigali) within district sahibganj appertain to khata no. 47, 55, 12, 25, 49, 50, & 34 and its plot no. 10p, 11p, 14p, 15p, 16p, 17p, and 18p area 12 acre for production of stone chips upto 200 tones per hour , 2000 metric tone per day limit.
2. That M/S Shri. Prakash Chandra Yadav proprietor had conditional consent of Jharkhand state pollution control board till 21.03.2019 for the crusher over the land of Mauza Gudwa (sakrigali) within district Sahibganj pertaining khata no.47, 55, 12, 25, 49, 50 and 34. and it plot no. 10, 11, 14 to 17, 18p area 48.562.3 square meter for production of stone chips upto 250 tone per hour 1800 tone per day. The said stone crusher proprietor has given an application for renewal to the board with fee which is under processing.
3. That M/s Mineral India part- Sri Suresh Yadav and Mantu kumar yadav had conditional consent of Jharkhand State pollution control Board till 31.12.2018 for stone crusher over the land of Mouza- Gudwa (Sakrigali) within district Sahibganj Khata No- 44 & 9 its plot no.- 26p, 27p, area 49800 Squire meter for production of 300 tone per hour 2548 ton per day. The said crusher proprietor has given an application for renewal of the same with fee on 27.12.2018. Which has been auto rejected by J.S.P.C.B on 07.03.2019

Mining Lease

1. That Jharkhand State Pollution Control board has given conditional consent till 30.06.2021 to M/s jai Bajrangwali Stone work, Prop- Sri Prakesh Chandra yadav for stone lease over the land of Mouza- Gudwa (Sakrigali) within District Sahibganj appertaining to Khata no. 17, 29, 38, 07, 04, 06, 7, 23,34,50,24,15,46 & 54 and plot no.- 74p, 75p, 76p, 77p, 78p, 89, 90, 91p, 92, 94, 95, 96, 97p, 98, 99p, 100p, 106p, 107p, 111p, 115p & 229 over an area 10-11 hec. for production of 2733 MT. per day.
2. That M/s jai Bajrangwali Stone work, Prop- Sri Prakesh Chandra yadav had conditional consent of Jharkhand State pollution Control board till 30-05-2018 for mines work over the land of Mouza- Gudwa (Sakrigali) within District Sahibganj appertaining to Khatha no 26, 17, 30, 35 & 46 Its plot no.- 13p, 17, 19p, 23p, 24p & 25p over an area 8.56 acres. for production of 2500 MT. per day. Presently the application of renewal under process .

3. That **M/s Hill Movement**, Prop- Sri Prakesh Chandra yadav had conditional consent of Jharkhand State Pollution Control board till 31.12.2021 for mines work over the land of Mouza- Gudwa (Sakrigali) within District Sahibganj appertaining to Khatha no 17, 47, 55, 12 & 50 Its plot no.- 9p, 10p, 11p, 14p & 17p over an area 8.195 hectare for production of stone bolder 1163 MT. per day.
4. That **M/s Mineral India**, Part- Sri Suresh yadav had conditional consent of Jharkhand State pollution Control board till 30.06.2019 for mines work over the land of Mouza- Gudwa(Sakrigali) within district Sahibganj appertaining to Khata no 34, 17, 30, 5, 44 & 9 Its plot no.- 18p, 19p, 23p, 26p & 27 over an area 4.98 hectare for production of stone bolder 1168 MT. per day.

Findings of joint inspection team

1. It has been found that in several place there is no demarcation as per the conditions of CTE & CTO.
2. That there was no plantation at crusher mining lease hold area.
3. That the water was being sprayed on some part of the road.
4. That there where no 10 feet boundary wall constructed as around the crusher.
5. That the crusher Owner has not installed PM/10 analyzer.
6. That at Choti Bhagiyamari the stone dust has accumulated due to deposition at constructed cross bandh (check dam) The stone dust has collected due to M/s Mineral India units.(Crusher Unit No.3)
7. That there where so many stone dust/ soil of crusher is collected due to such reason the human life / property is affected in rainy season.

Directions/ Instructions given :-

The following instructions have been given by joint inspection team to the unit /representative/ owner.

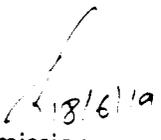
1. That the owner must ensure compliance of to obey the terms and condition E.C/ C.T.E/ /C.T.O in connection of operation of crusher/ mining.
2. The crusher owner to demarcate^{cate} the stock area and submit the photographs of the same in mining office sahibganj within 15 days.
3. The owner to do plantation work immediately within the crusher and mining area and submit the photograph of the same to the mining office/regional office J.S.P.C.B, Dumka
4. The owner must ensure ^{that water is sprinkled} sprinkles water within crusher and mining area.
5. That the owner must installe PM₁₀ analyzer and submit the photograph of the same in Mining office Sahibganj /regional office J.S.P.C.B, Dumka.

6. That the owner must ensure rain water harvesting as per the guideline of ground water directorate/Central pollution control board.
7. That it has also been directed to comply the above direction within 15 days if failing which the action will be taken under Jharkhand mineral concession rule 2004 and amendment rule 2017 and also concerned mining and environmental act /rules.
8. That direction has been issued to the Mining officer Sahibganj and regional officer J.S.P.C.B, Dumka to untile owner has complied the same. seal the violating crushing unit/ mining in the lease area.
9. Crusher Unit no. 2 & 3 and mining lease No. 2 are not to do any operation till grant of CTE/CTO by S.P.C.B


Ravindra Prasad
Regional Officer, Dumka

Circle Officer
Taljhari, SBJ


Bibhuti Kumar
Dist. Mining Officer, SBJ


Deputy Commissioner
Sahibganj